

## **Demand for the implementation of the Inner Line Permit (ILP) in Meghalaya**

**SHRI VINCENT H. PALA (SHILLONG):** Chairman Sir, I urgently seek your intervention in urging the Government of India to make a decisive determination on the implementation of the Inner Line Permit (ILP) in the State of Meghalaya.

In 2019, the State Assembly of Meghalaya had passed a Resolution that the ILP be implemented as soon as possible. Regrettably, the citizens of Meghalaya continue to grapple with uncertainty as the Government of India is yet to provide clarity on the matter, causing unrest and confusion.

I respectfully implore you to leverage your esteemed position to prompt the Government of India to make a clear and timely decision regarding Meghalaya's inclusion under the ILP thereby offering much needed clarity to the people of Meghalaya.

The establishment of ILP was intended to protect the people from exploitation and alienation. Over time, the ILP system has undergone a significant evolution. Regulations have been relaxed and diverse categories of permits have been introduced to cater to various needs, making the system adaptable.

The implementation of ILP in Meghalaya will protect the tribal communities and will also contribute to sustainable development of the region by regulating resource mobilization and equal distribution to the people. Thank you, Sir.